

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Manimegalai Unnikrishnan
-Vs-
M/s. JSM Aggreagates and Sands Pvt. Ltd.

MAIN PETITION NUMBER :CP/140(CHE)/2022
(IA/MA) APPLICATION NUMBERS

IA(CA)/89(CHE)/2024

ORDER

Present: Shri. Srenik S Jain, Ld. Counsel for the Applicant.

Mr. Sri. Ganesh, Ld. Counsel for the R2 to R4.

Heard.

Vide order dated 29.05.2024, after hearing the counsels for the parties, we directed the parties to sit together, prepare the returns and submit to the authorities within a month.

Memo filed by the Applicant stating that the Applicant had issued a notice on 07.06.2024 seeking the details as mentioned in para-2 of the memo but the Respondent No.2 gave an evasive reply vide dated 18.06.2024.

Ld. Counsel for the Respondents submits that Respondents had also sent a mail requesting to share the details with the auditor which was received by the Applicant on 03.06.2024 but the Applicant did not respond.

Having gone through the facts stated in the memo, it is seen that parties are not willing to reconcile.

List the petition and the application for hearing on **04.09.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs